

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 82 OF 2017 &
IA NO. 740 OF 2016**

Dated: 24th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Faridabad Industries Association

.... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1

Mr. Raheel Kohli

Mr. Farman Ali for R-2 & 3

ORDER

IA No. 740 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel appearing for Respondent Nos. 2 & 3 states that he is adopting the reply filed by Respondent No.3 for Respondent No.2 also.

List the matter on **11.10.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**